

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL): (a) and (b) Yes, Sir. Government, in April, 2010, declared all the National Sports Federations (NSFs) receiving grant of ₹ 10.00 lakhs or more in a year from the Government as Public Authority under Section 2(h) of the RTI, 2005. However, the BCCI has been refusing to declare itself as a public authority on the plea that it does not receive any financial grant from the Government.

The matter to bring the BCCI under the RTI Act is pending before the Central Information Commission (CIC) and the Ministry has already submitted its written submission before the CIC, pleading to bring the BCCI under the RTI Act. CIC issued notice to all concerned for adjudicating the matter on 25th and 26th July, 2013. However, Hon'ble Madras High Court *vide* order dated 24.07.2013 issued interim stay on the said proceedings.

Non-participants going to Rio Olympics

†2614. SHRI MAHENDRA SINGH MAHRA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of participants expected to participate in the Olympic Games to be organised in Rio in August, 2016;

(b) the sports events in which these participants will participate primarily;

(c) the number of non-participating persons accompanying the Indian contingent to Rio; and

(d) the justification of sending non-sportspersons to Rio?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL): (a) and (b) As on 5.8.2016, 118 Indian sportspersons are expected to participate in Rio Olympics, 2016. Participation of sportspersons is subject to all requisite clearances including clearance from doping angle. Indian sportspersons and teams have qualified to participate in 15 sports disciplines *viz.*, Archery, Athletics, Badminton, Boxing, Golf, Gymnastics, Hockey, Judo, Rowing, Shooting, Table Tennis, Lawn Tennis, Wrestling, Weightlifting, Swimming.

(c) and (d) The Ministry of Youth Affairs and Sports has approved 80 support personnel including contingent officials, out of which 14 support personnel have been cleared against Training Venue Passes (TVP). Support personnel for different sports disciplines included in the contingent are coaches, physiotherapists, non-playing captain,

† Original notice of the question was received in Hindi.

mental trainer, masseurs etc. Support personnel have been included in the contingent to provide coaching and training support to Indian athletes and help them in their recovery and rehabilitation during period of Rio Olympics, 2016.

**Involvement of corporate sector in promotion of
specific games and players**

†2615. SHRI PRAMOD TIWARI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government intends to formulate a long-term plan to involve the corporate houses to promote specific games and players, if so, the details thereof; and

(b) the role of private sector in the development of sports in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL): (a) and (b) The Government has taken following steps for encouraging the private sector in promotion and development of sports in the country:

- (i) Setting up National Sports Development Fund.
- (ii) Including sports in the list of permissible activities for deployment of Corporate Social Responsibility (CSR) funds, and
- (iii) Instituting Rashtriya Khel Protsahan Puruskar for recognizing contributions of corporate entities.

The Ministry of Youth Affairs and Sports is regularly interacting with the Corporate Sector for making contribution to the National Sports Development Fund (NSDF). They are also encouraged to contribute to the NSDF under CSR (Corporate Social Responsibility). The contributions to the NSDF are eligible for 100% tax exemption under Section 80 G of the Income Tax Act.

Corporate Sector, both public and private, is involved in a big manner in promotion and development of sports in the country. Corporate houses are associated with the leagues for various sports such as Indian Premier League (IPL) for Cricket, Hockey India League for Hockey, Indian Super League for Football, Indian Football League, Pro-Kabaddi League, Premier Badminton League for Badminton, Pro Wrestling League for Wrestling.

Corporate Houses are also involved in giving financial support directly to sportspersons and sports academies.

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